

**Government of Jammu & Kashmir
Labour & Employment Department
Civil Secretariat, Jammu/Srinagar.**

Notification

Jammu 7th of Nov. 2023

SO 577 In exercise of the powers conferred by section 62 of the Building and Other Construction Workers (Regulation of Employment and Condition of Services) Act, 1996 (Central Act no. 27 of 1996), the Government of Jammu and Kashmir hereby make the following amendments in the Jammu and Kashmir Building & Other Construction Workers (Regulation of Employment and Condition of Services) Rules, 2006; namely:-

1. In Rule 22-T;

(i) **sub-rule (1) shall be substituted by the following namely:-**

“(1) The children of the beneficiary shall be entitled to financial assistance by the Board in the shape of scholarship categorized as per the following scale per academic year:-

No.	Class/Course wise detail	Financial Assistance (in rupees)	
		For Boys	For Girls
1.	Class 1 st to 5 th	2800	2800
2.	Class 6 th to 8 th	3800	3800
3.	Class 9 th & 10 th	6000	6000
4.	Class 11 th	8000	8000
5.	Class 12 th	10000	12000
6.	B.A, B.Sc, B.Com, BBA, BCA or any other recognized degree courses	13000	15000
7.	ITI Courses	15000	20000
8.	Paramedical Courses		
9.	M.A, M.Sc, LLB, B.Ed, LLM, M.Com, M.Lib, MBA, MCA or any other recognized PG Course.	17500	20000
10.	Three years Engineering or any other recognized Diploma Course.	25000	28000
11.	M.B.B.S, B.E, B.Tech, M.Tech, B.D.S, B.V.Sc,	45000	48000



	M.S, M.D or any other Technical or Medical Degree or PG Courses.		
12.	B.Sc Agriculture/Horticulture/Forestry/Nursing and other integrated courses.	18500	22000
13	All other full time professional courses at graduation and post graduation level which otherwise have not been specifically mentioned in any of the columns above	18500	22000

(ii) In sub Rule (3), for the words "IGNOU", the words and sign "IGNOU, MANUU (Maulana Azad National Urdu University)" shall be substituted.

2. **Rule 22 (U) shall be substituted by the following; namely:-**

22-U. Financial Assistance for Marriage

- (1) Financial assistance of Rs 50,000/- (rupees fifty thousand) shall be paid by the Board for the marriage of construction worker or his/ her dependent real daughters and sons. However, the assistance will be restricted to two dependents only.
- (2) The age of the beneficiary should be as per the existing laws in vogue.
- (3) The registered beneficiary shall have to produce certificate from Tehsildar concerned certifying that the beneficiary has not married in life time prior to the date of applying for marriage assistance.
- (4) Certificate of dependence, to be issued by the competent revenue authority concerned, shall have to be produced and appended with the form.
- (5) The beneficiary will submit a certificate to be issued by the competent authority in the Revenue Department.
- (6) As an additional proof, a muslim beneficiary will submit a copy of Nikah-Nama and followers of other religions may produce any certificate as per their religious customs issued by the religious Institutions (if applicable. SIKH beneficiary will submit Anand Karaj issued by Gurdwara parbandhak committee.
- (7) The beneficiary shall, at the time of submission of application form enclose NOC of Social Welfare Department or the Board, as a case may be to the effect that "he/ she has not availed any financial assistance for marriage either from the Social Welfare Department or from the Board for the purpose"



- (8) An application for financial assistance for marriage shall have to be submitted by the applicant along with the prescribed documents and in the prescribed format, to be devised by the Board, at least three months in advance from the actual date of marriage or within two months from the actual date when the marriage has taken place.
- (9) The Officer authorized by the Board, on detection of any fraud or wrong payment, may start proceedings of the recovery of the amount paid as if these were arrears of land revenue.

By order of the Government of Jammu and Kashmir

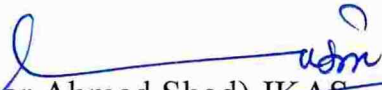
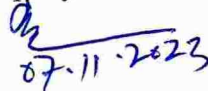
Sd/-
(Rehana Batul) IAS
Secretary to the Government

No.: LE-LAB/45/2023-11-L&E

Dated 7.11.2023

Copy to the:

1. Secretary, Ministry of Labour & Employment, GoI, New Delhi.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
3. Jt. Secretary (J&K & Ladakh), MHA, GoI, N. Delhi.
4. Secretary to Govt., Department of Law, Justice & PA Deptt.
5. Labour Commissioner, J&K, Jammu/ Srinagar.
6. Director, Information, J&K, Jammu with the request to publish the S.O. in the leading local newspapers of Srinagar/ Jammu.
7. General Manager, Government Press, Srinagar/ Jammu for its publication in the Government Gazette.
8. Pvt. Secretary to Secretary to Government, Labour and Employment.
9. I/C Website (L&E).
10. SO file/Stock file (w.2.s.c.)


(Nisar Ahmed Shad) IKAS 07.11.2023
Deputy Secretary to the Government

07.11.2023